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O.A. No.483/2010

ORDER DATED 22<sup>nd</sup> SEPTEMBER, 2010

Coram:

HON'BLE MR. M.R. MOHANTY, VICE-CHAIRMAN

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HON'BLE MR. C.R. MOHAPATRA, MEMBER(A)

Heard Mr. S.K. Swain, Ld. Counsel appearing for the Applicant and Mr. S.K. Ojha, Ld. Standing Counsel for the Railways (to whom a copy of this O.A. has already been supplied) and perused the materials placed on record.

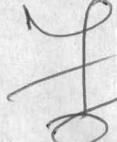
2. A memorandum has been filed by Mr. Swain, Ld. Counsel appearing on behalf of the Applicant seeking permission to withdraw this case to work out his (Applicant's) remedy Departmentally.

3. Having heard the Ld. Counsel for both the parties, this case is permitted to be withdrawn with liberty to the Applicant to redress his grievances Departmentally. The case is accordingly disposed of being withdrawn.

4. Send copies of this order (along with copy of this O.A.) to the Respondents.

5. Free copies of this order be also handed over to the Ld. Counsel appearing for the parties.

  
MEMBER(A)

  
VICE-CHAIRMAN